

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A.No. 1380/95.

Dt.of Decision : 16-11-95.

Sk. Bashir

.. Applicant.

vs

1. The Chief General Manager(Telecom),  
A.P.Circle, Door Sanchar Bhavan,  
Nampally Station Road, Hyderabad.
2. The General Manager,(Telecom),  
Telecom Area, Guntur.
3. The Telecom District Engineer,  
Prakasam District, Ongole.
4. The Sub-Divisional Officer, Telecom.,  
Ongole, Prakasam Dist.
5. The Sub-Divl. Officer, Telecom,  
Markapur, Prakasam Dist.

.. Respondents.

(C)

Counsel for the Applicant : Mr. P. Sridhar Reddy

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

R. J. D.

To: Mr. and Mrs. STAVIS - 1101 - 14th Street, N.W.

1. The Chief General Manager(Telecom)  
A.P.Circle, Door Sanchar Bhavan,  
Nampally Station Road, Hyderabad.
2. The General Manager(Telecom)  
Telecom Area, Guntur.
3. The Telecom District Engineer,  
Prakasam Dist. Ongole.
4. The Sub Divisional Officer, Telecom,  
Ongole,Prakasam Dist.
5. The Sub Divisional Officer, Telecom,  
Markapur, Prakasam Dist.
6. One copy to Mr.P.Sridhar Reddy, Advocate, CAT.Hyd.
7. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
8. One copy to Library,CAT.Hyd.
9. One spare copy.

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1.00 0.75 0.50 0.25 0.00 0.25 0.50 0.75 1.00

1. *Leucosia* (Leucosia) *leucosia* (L.) (Fig. 1)

Journal of Management Education, Vol. 35, No. 8, December 2011, pp. 1021–1046  
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11. *et hinc est invenire quod est in aliis.*

2010-2011 学年第一学期期中考试高二年级物理试题

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## PROBLEMS OF BOUNDARY

ORDER

As per Hon'ble Shri R. Rangarajan, Member (Admn)

Heard Shri P.Sridhar Reddy, learned counsel for the applicant and Shri N.V. Ramana, learned Standing Counsel for the respondents.

2. The applicant herein was engaged as a Casual Mazdoor from 1.10.1984 and he was retrenched from service on 31.5.1991. It is stated that, thereafter, he was engaged on different spells till 1993.

This application was filed by the applicant for a direction to the respondents to re-engage him and consider his case for regularisation.

3. As the applicant has been dis-engaged wayback in 1991, the long period of absence cannot be condonned. However, he has put in nearly seven years of casual service and hence, acquired sufficient knowledge in regard to the working of the department. Hence, his service as a casual mazdoor, if he is re-engaged will be more useful ~~comparing~~ <sup>Comparing</sup> to ~~engaging~~ of freshers from outside market.

4. In the result, the following direction is given: "The applicant should be re-engaged if there is work in preference to freshers from the open market in the unit from which he was retrenched last. If in pursuance of this order he is going to be re-engaged, none, who is already in service will be discharged."

5. The OA is ordered accordingly at the admission stage. No costs.//

(R.RANGARAJAN)  
Member (Admn)

(V.NEELADRI RAO)  
Vice Chairman

Dtd.:The 16th November, 1995

Dictated in the Open court

mvl

*Anil*  
Deputy Registrar (S)  
23-11-95